

ITEM NO.35

Court 7 (Video Conferencing)

SECTION II-A

S U P R E M E C O U R T O F I N D I A  
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (Cr1.) No(s). 6166/2021

(Arising out of impugned final judgment and order dated 23-02-2021 in CRLA No. 389/2020 passed by the High Court Of Judicature At Bombay)

THE NATIONAL INVESTIGATION AGENCY

Petitioner(s)

VERSUS

AREEB EJAZ MAJEED

Respondent(s)

(FOR ADMISSION and I.R. and IA No.101611/2021-EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT )

Date : 27-08-2021 This petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE S. ABDUL NAZEER  
HON'BLE MR. JUSTICE A.S. BOPANNA

For Petitioner(s) Mr. B. V. Balaram Das, AOR

For Respondent(s) Mr. Siddhartha Dave, Sr.Adv.  
Mr. Farrukh Rasheed, AOR  
Mr. Abu Bakr Sabbaq, Adv.

UPON hearing the counsel the Court made the following  
O R D E R

We do not find any good ground to entertain this Special Leave Petition against the impugned order.

The Special Leave Petition is, accordingly, dismissed.

Pending applications, if any, shall also stand disposed of.

(JATINDER KAUR)  
SENIOR PERSONAL ASSISTANT

(KAMLESH RAWAT)  
COURT MASTER (NSH)